

**ORAL**

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD  
BENCH, ALLAHABAD

(This the **24<sup>th</sup> Day of July**, 2018)

**Hon'ble Mr. Justice Bharat Bhushan, Member (Judicial)**  
**Hon'ble Mr. Gokul Chandra Pati, Member (Administrative)**

**Original Application No.330/709/2018**  
(U/S 19, Administrative Tribunal Act, 1985)

Balram a/a 47 years S/o Ramasrey R/o rest House Colony Northern Railway  
Prayag, Allahabad.

..... **Applicant**

**By Advocate:** **Shri Raj Nath Bhakta**

Versus

1. Union of India through General Manager, Northern Railway, Raily Bhawan Delhi.
2. Divisional Railway Manager, Northern Railway, Hazaratganj, Lucknow.
3. Assistant Divisional Engineer N.R. Kalanpur Prayag, Allahabad.

..... **Respondents**

**By Advocate:** **Shri G.K. Tripathi**

**ORDER**

Heard Shri Raj Nath Bhakta, counsel for the applicant and Shri G.K. Tripathi, counsel for the respondents.

2. It appears that applicant, Balram, was appointed on the post of Sweeper (Safaiwala) under the Assistant Divisional Engineer, N.R. Prayag Allahabad on 06.04.1992 and since then he is regularly working on that post. On 04.04.2013, the applicant moved an application/representation before the respondents for changing his category from Sweeper to Helper/Khalasi and the same was decided by the respondents on 11.11.2017 with the following observations:-

*"In compliance of the above directions passed by Hon'ble CAT/ALD, your representation dated 04.04.2013 has been carefully considered in which you have requested for*

changing your post from Safaiwala to Khalasi. In this connection, it is informed that all the post of Safaiwala are being surrendered and all the staff working on the post of Safaiwala are to be redeployed on alternative posts/category which will depend upon their medical category and availability of vacancies. The above exercise is under process and will be completed for all the staff working on the post of Safaiwala. As such, your case will also be considered along with other staff working on the post of Safaiwala. Your representation is decided accordingly in compliance of subject noted orders passed by Hon'ble CAT/ALD."

3. Counsel for the applicant, further, submits that after passing the aforesaid order, respondents have not taken any steps to redeploy the applicant till today.

4. Counsel for the respondents submits that the matter is under consideration and appropriate decision will be taken by the Department in due course.

5. Considering all the facts and circumstances of the case, we feel that no useful purpose will be served by keeping this O.A. pending. Respondents can be asked to decide the case of the applicant in reasonable time. Accordingly, we hereby direct the respondent No. 2/3 to take appropriate decision regarding redeployment of the applicant within a period of 06 months from the date of receipt of certified copy of this order.

6. With the aforesaid direction the Original Application is finally disposed off. No costs.

**(Gokul Chandra Pati)**  
Member (A)

**(Justice Bharat Bhushan)**  
Member (J)

Sushil